MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO.12/AM11HELD ON 26.11.2010 AT 02:30 P.M. UNDER THE CHAIRMANSHIP OF Dr. A.K.Pujari, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri Amitabh Jain Addl. DG
2. Shri V.K. Srivastava Addl. DG
3. Shri V.K. Gupta Addl. DG
4. Shri Rajiv Arora Jt. DGFT
5. Shri Satyan Sharda Jt. DGFT
6. Shri A.K. Singh Jt. DGFT
7. Shri Tapan Mazumdar Jt. DGFT
8. Ms. Shubhra Jt. DGFT
9. Shri S.S. Sah Dy. DGFT
10. Smt. Sonika Khattar FTDO

The decision taken on the individual cases are as under:

Case No. 1: M/s Cito Chem Industries Pvt. Ltd., Indore.
File No. 01/60/162/1597/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 1110021071 dt. 18.09.2009 issued under Policy Circular No. 9 dated 30.06.2003.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance authorization was about 30% both Qty.-wise and value-wise within 6 months from the date of 1st import i.e. 06.10.2009. The Committee noted that advance authorization was issued on 18.09.2009 after the Public Notice No. 2 dt. 27.08.2009. It was therefore, decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the initial valid EOP of 05.04.2010 and thereby making total EOP as 12 months i.e. up to 4.10.2010 from the date of 1st import i.e. 06.10.2009, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP, verification of all conditions of PC-9 and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond the export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 2: M/s Bulkpack Exports Ltd., Indore.
File No. 01/60/162/1596/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 1110016015 dt. 20.09.2007.

The Committee considered the request of the firm and decided that specific cogent reasons seeking Policy Relaxation under Para 2.5 of the FTP 2009-14 may be provided by the firm for further consideration of PRC.

Case No. 3: M/s Speedcut Diamond Tools Pvt., New Delhi.
File No. 01/60/162/1601/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0510213375 dt. 11.12.2007.

The Committee considered the request of the firm and decided that specific cogent reasons seeking Policy Relaxation under Para 2.5 of the FTP 2009-14 may be provided by the firm for further consideration of PRC.

Case No. 4: M/s Speedcut Diamond Tools Pvt., New Delhi.
File No. 01/60/162/1600/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0510217928 dt. 14.03.2008.

The Committee considered the request of the firm and decided that specific cogent reasons seeking Policy Relaxation under Para 2.5 of the FTP 2009-14 may be provided by the firm for further consideration of PRC.

Case No. 5: M/s Shree Pushkar Petro Products Ltd., Mumbai.
File No. 01/60/162/1346/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0310273653 dt. 29.06.2004.

The Committee discussed the case and decided to defer for re-examination especially to verify the basis of extensions already granted by RA and export obligation fulfilled during the earlier EOP and the extended EOP.

Case No. 6: M/s Intas Pharmaceutical Ltd., Ahmedabad.
File No. 01/94/180/227/AM11/PC-4
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Seeking clarification whether the approval of Policy Relaxation Committee is required, for utilization of inputs imported under PC N. 9/2003 outside export obligation period, under same licence or to an alternate exporter even after payment of duty.

The Committee considered the request of the firm and noted that it was not a case of Policy Relaxation. The case needs to be strictly considered in accordance with the specific provisions of Policy Circular no. 9 dated 30.06.2003 and Policy Circular No. 18 dated 30.10.2007.

Case No. 7: M/s Morakhia Metal & Alloys Pvt. Ltd., Ahmedabad.
File No. 01/60/162/1604/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0810069518 dt. 09.01.2008.

The Committee considered the request of the firm and decided that specific cogent reasons seeking Policy Relaxation under Para 2.5 of the FTP 2009-14 may be provided by the firm for further consideration of PRC.

Case No. 8: M/s Plastiblends India Ltd., Mumbai.
File No. 01/60/162/1602/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0310374715 dt. 03.04.2006.

The Committee noted that the firm have made a request for revalidation of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 9: M/s. Marksans Pharma Ltd., Mumbai
File No. 01/60/162/1584/AM11/EFGC (PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Request for redemption and clubbing of advance authorization nos.
(i) 0310285282 dt. 10.08.2004
(ii) 0310280232 dt. 12.07.2004
(iii) 0310246442 dt. 08.01.2004
(iv) 0310240053 dt. 05.12.2003
(v) 0310240029 dt. 05.12.2003

The Committee noted that the firm have made a request for clubbing of above mentioned advance authorizations after the period of expiry of more than 4 years from the date of expiry of EO period of authorizations. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 10: M/s Morakhia Metal & Alloys Pvt. Ltd., Ahmedabad.
File No. 01/60/162/1603/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0810069165 dt. 26.12.2007.

The Committee considered the request of the firm and decided that specific cogent reasons seeking Policy Relaxation under Para 2.5 of the FTP 2009-14 may be provided by the firm for further consideration of PRC.

Case No. 11: M/s. Ajanta Pharma Ltd., Mumbai.
File No. 01/60/162/1577/AM11/EFGC (PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Request for regularization of export made out of EOP for advance authorization no. 0310282458 dt. 22.07.2004.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 12: M/s. Alfa Laval (India) Ltd., Mumbai
File No. 01/60/162/1587/AM11/EFGC (PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Request for EOP extension of advance authorization no. 3110015365 dt. 20.04.2004.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 13: M/s. Ajanta Pharma Ltd., Mumbai.
File No. 01/60/162/1576/AM11/EFGC (PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Request for regularization of export made out of EOP for advance authorization no. 0310439413 dt. 14.08.2007.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 14: M/s Morakhia Metal & Alloys Pvt. Ltd., Ahmedabad.
File No. 01/60/162/1605/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0810057413 dt. 19.06.2006.

The Committee noted that the firm have made a request for revalidation of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 15: M/s. Ajanta Pharma Ltd., Mumbai.
File No. 01/60/162/1581/AM11/EFGC (PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Request for regularization of export made out of EOP for advance authorization no. 0310388897 dt. 11.07.2006.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 16: M/s. Ajanta Pharma Ltd., Mumbai.
File No. 01/60/162/1580/AM11/EFGC (PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Request for regularization of export made out of EOP for advance authorization no. 0310433466 dt. 21.06.2007.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 17: M/s. Ajanta Pharma Ltd., Mumbai
File No. 01/60/162/1575/AM11/EFGC (PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Request for regularization of export made out of EOP for advance authorization no. 0310286395 dt. 16.08.2004.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 18: M/s Silver Crest Clothing Pvt. Ltd., Bangalore.
File No. 01/60/162/856/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Clarification on composition fee for revalidation.

The Committee reiterated that in cases of clubbing composition fee @5% to be levied for EOP extension per year and also a composition fee @1% of the unutilized cif value to be levied for revalidation as already decided in the PRC meeting held on 06.01.2010.

Case No. 19: M/s Hetero Labs Ltd., Hyderabad

File No. 01/60/162/1574/AM11/EFGC (PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Request for revalidation of advance authorization no. 0910021559 dt. 18.01.2005 and for its clubbing with advance authorization no. 0910018125 dt. 12.04.2004 for the purpose of regularization.

The Committee considered the request of the firm and decided to club advance authorization No. 0910021559 dt. 18.01.2005 and 0910018125 dt. 12.04.2004 for the purpose of regularization. RA may revalidate advance authorization subject to payment of composition fee @1% of the unutilized Cif value of the authorization and also subject to verification of EO fulfillment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA should ensure that PC-9 conditions (if it is so) are fully met for each authorization and only PC-9 authorizations should be clubbed. It is further clarified that in authorizations where there is violation of the conditions of PC-9, that will not be considered for clubbing and they need to be considered in accordance with the provisions of Policy Circular -18 dated 30.10.2007. Also in no circumstance, the total EOP (including extended period) should exceed 1 year (counted from date of 1st import) be considered for clubbing of Policy Circular No. 9 dated 30.06.2003.

Case No. 20: M/s Nagarjuna Construction Company Ltd., Hyderabad.
File No. 01/89/180/22/AM11/PC-2(A)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Policy Relaxation for import of a left hand drive “off road refueling truck ATZ” form Russia import of which is otherwise covered under Para 7 of ILN.

The Committee considered the request and observed that the vehicle to be imported are the make of Tata / Layland. It was not clear as to why they are importing Indian make LHD from Russia. Further the utility and function of the vehicle need to be clearly understood. The case is to be re-examined on file.

Case No. 21: M/s P.R. Overseas Delhi.
File No. 01/60/162/1624/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Request for extension of EO validity of advance authorization no. 0510172668 dt. 22.12.2005.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 22: M/s Lyka BDR International Ltd., Mumbai.
File No. 01/60/162/1233/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Clubbing/redemption of LUT in advance authorization no. 0310393822 dt. 09.08.2006, 0310417936 dt. 01.02.2007 and 0310434069 dt. 27.06.2007.

The Committee considered the request of the firm and decided to club advance authorizations no. 0310393822 dt. 09.08.2006, 0310417936 dt. 01.02.2007 and 0310434069 dt. 27.06.2007 for the purpose of regularization. A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing over and above the clubbing fee. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and take necessary action and make necessary endorsements at the time of revalidation. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 23: M/s Alps Industries Ltd., Ghaziabad.
File No. 01/60/162/1641/AM11/EFGC(PRC)

PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0510210285 dt. 10.10.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance authorization was more than 50% both Qty.-wise and value-wise within the valid EO period. Therefore, the Committee decided to extend EOP against the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP, subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 24: M/s Connect International Pvt. Ltd., Noida.
File No. 01/60/162/1650/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0510207080 dt. 01.08.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance authorization was more than 50% both Qty.-wise and value-wise within the valid EO period. Therefore, the Committee decided to extend EOP against the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP, subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 25: M/s Amsal Chem Pvt. Ltd., Gujarat.
File No. 01/60/162/1595/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Clubbing of 2 advance authorization nos. 3410017043 dt. 03.10.2006 & 3410019294 dt. 27.07.2007.

The Committee noted the firm's request for clubbing and decided to reject the same as the import items of both the advance authorizations are different and therefore, can not be considered for clubbing.

Case No. 26: M/s Alfa Laval (I) Ltd., Mumbai.
File No. 01/60/162/1590/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 3110015365 dt. 20.04.2004.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 27: M/s Mantri Plast Pvt. Ltd., Mumbai.
File No. 01/60/162/1639/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0310456649 dt. 04.01.2008.

The Committee considered the request of the firm and decided that specific cogent reasons seeking Policy Relaxation under Para 2.5 of the FTP 2009-14 may be provided by the firm for further consideration of PRC.

Case No. 28: M/s Imperial Auto Industries Ltd., Faridabad
File No. 01/60/162/1591/AM11/EFGC (PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0510209778 dt. 28.09.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance authorization was more than 50% both Qty.-wise and value-wise within the valid EO period. Therefore, the Committee decided to extend EOP against the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP, subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 29: M/s Gujarat Raffia Industries Ltd., Gujarat.
File No. 01/60/162/1654/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0810067445 dt. 27.09.2007.

The Committee noted the request of the firm and decided to reject as the reasons given by the firm are not cogent and justified.

Case No. 30: M/s Alfa Laval (I) Ltd., Mumbai.
File No. 01/60/162/1588/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 3110017680 dt. 06.10.2004.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 31: M/s SBS Colores & Chemiques Pvt. Ltd., Mumbai.
File No. 01/60/162/1653/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0310180024 dt. 23.01.2003.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1 ½ years from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to such a highly delayed request.

Case No. 32: M/s Ajanta Pharma Ltd., Mumbai.
File No. 01/60/162/1579/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0310472440 dt. 29.05.2008.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 33: M/s Ajanta Pharma Ltd., Mumbai.
File No. 01/60/162/1578/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0310477213 dt. 03.07.2008.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 34: M/s Ravi Foods Pvt. Ltd., Hyderabad.
File No. 01/60/162/1651/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of DFIA no. 0910032967 dt. 13.02.2008.

The Committee noted that above mentioned DFIA has already endorsed as transferable. The Committee therefore rejected the request of the firm.

Case No. 35: M/s Ajanta Pharma Ltd., Mumbai.
File No. 01/60/162/1582/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0310380330 dt. 15.05.2006.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 36: M/s Ranbaxy Laboratories Ltd., Gurgaon.
File No. 01/60/162/1637/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Request for EOP extension of advance authorization no. 0510084975 dt. 01.04.2003 and 0510119114 dt. 25.02.2004 for the purpose of clubbing with advance authorization nos.

i. 0510179899 dt. 31.03.2006
ii. 0510198472 dt. 25.06.2007

The Committee noted that the firm have made a request for clubbing in respect of advance authorizations no. 0510084975 dt. 01.04.2003 and 0510119114 dt. 25.02.2004 after a period of more than 4 years after expiry of EOP of authorizations and decided to reject the request as there are no merits for consideration due to highly delayed request and also the items of both the advance authorizations no. 0510179899 dt. 31.03.2006 and 0510198472 dt. 25.06.2007 are different and can not be clubbed.

Case No. 37: M/s Madura Garments Exports, Bangalore.
File No. 01/60/162/1642/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0710037838 dt. 12.05.2005.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 38: M/s Vysali Pharmaceutical Ltd., Cochin.
File No. 01/60/162/1583/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Clubbing of 2 advance authorization nos. 1010024346 dt. 06.09.2006 & 1010026246 dt. 13.04.2007.

The Committee considered the request of the firm and decided to club advance authorizations no. 1010024346 dt. 06.09.2006 & 1010026246 dt. 13.04.2007 for the purpose of regularization. A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing over and above the clubbing fee. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and take necessary action and make necessary endorsements at the time of revalidation. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 39: M/s Jindal Drugs Ltd., Mumbai.
File No. 01/60/162/1594/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Clubbing and redemption of 4 advance authorization nos.

i. 0310574340 dt. 14.05.2010
ii. 0310403503 dt. 11.10.2006
iii. 0310417164 dt. 24.01.2007
iv. 0310417434 dt. 25.01.2007

The Committee considered the request of the firm and decided to club 4 advance authorizations as mentioned above for the purpose of regularization. A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and take necessary action and make necessary endorsements at the time of revalidation. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 40: M/s Indian Explosives Ltd., Kolkata.
File No. 01/60/162/1612/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0210097871 dt. 07.02.2007.

The Committee noted that the firm have made a request for revalidation of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 41: M/s Ranbaxy Laboratories Ltd., Gurgaon.
File No. 01/60/162/1638/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010

Subject: Request for EOP extension of advance authorization no. 0510154039 dt. 23.03.2005, 0510157672 dt. 16.05.2005 and 0510171003 dt. 05.12.2005 for the purpose of clubbing with advance authorization nos.

I. 0510182014 dt. 05.05.2006
II. 0510209857 dt. 03.10.2007
III. 0510229090 dt. 10.10.2008

The Committee considered the request of the firm and decided to club 6 advance authorizations as mentioned above for the purpose of regularization. A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and take necessary action and make necessary endorsements at the time of revalidation. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 42: M/s Ranbaxy Laboratories Ltd., Gurgaon.
File No. 01/60/162/1635/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Request for EOP extension of advance authorization no. 0510144450 dt. 02.12.2004 and 0510157673 dt. 16.05.2005 for the purpose of clubbing with advance authorization nos.

I. 0510197930 dt. 16.01.2007
II. 0510199288 dt. 07.02.2007
III. 0510211409 dt. 01.11.2007

The Committee considered the request of the firm and decided to club 5 advance authorizations as mentioned above for the purpose of regularization. A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and take necessary action and make necessary endorsements at the time of revalidation. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 43: M/s Ruchi Organics Ltd., Kanpur.
File No. 01/60/162/1643/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0610013047 dt. 13.03.2008.

The Committee noted the request of the firm and decided to reject as the reasons given by the firm are not cogent and justified.

Case No. 44: M/s Mantri Plast Pvt. Ltd., Mumbai.
File No. 01/60/162/1640/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0310456648 dt. 04.01.2008.

The Committee considered the request of the firm and decided that specific cogent reasons with supportive evidence seeking Policy Relaxation under Para 2.5 of the FTP 2009-14 may be provided by the firm for further consideration of PRC.

Case No. 45: M/s Amines & plasticizers Ltd., Mumbai.
File No. 01/60/162/1643/AM11/EFGC(PRC)

PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0310441545 dt. 31.08.2007.

The Committee noted the request of the firm and rejected the same as the reasons given by the firm are not cogent and justified.

Case No. 46: M/s Poddar Tyres Ltd., Mumbai.
File No. 01/60/162/1585/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 3010047179 dt. 04.05.2006.

The Committee noted the request of the firm and rejected the same as no cogent reasons have been given by the firm for revalidation.

Case No. 47: M/s Seagull Cooling Pvt. Ltd., Mumbai.
File No. 01/53/8/588/S-137/AM08/ Import Cell
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: 2nd revalidation of import licence no. 0350001489 dt. 12.03.2008.

The Committee considered the request and decided to grant six months revalidation of import authorization no. 0350001489 dt. 12.03.2008.

Case No. 48: M/s Maharashtra Rifle Association, Mumbai.
File No. 01/53/162/1251/AM-08/M-53/ILS
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: Extension of validity of Import Licence no. 0117537 dt. 14.12.2007 for import of sporting cartridge which is expiring on 13.12.2010.

The Committee considered the request and decided to grant six months revalidation of import authorization no. 0117537 dt. 14.12.2007.

Case No. 49: M/s Ajanta Pharma Ltd., Mumbai.
File No. 01/60/162/1572/AM11/EFGC(PRC)
PRC Meeting No. 12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0310341047 dt. 26.07.2005.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of EO period of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 50: Bharat Petroleum Corporation Ltd., Noida.
File No. 01/60/162/1645/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0510214225 dt. 31.12.2007.

The Committee discussed the reasons furnished by the firm and noted that the export obligation fulfilled in respect of aforesaid Advance authorization was 98.80% Qty.-wise and 243.16% value-wise within the valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation at the time of revalidation.

Case No. 51: Bharat Petroleum Corporation Ltd., Noida.
File No. 01/60/162/1648/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0510214664 dt. 09.01.2008.

The Committee discussed the reasons furnished by the firm and noted that the export obligation fulfilled in respect of aforesaid Advance authorization was 94.15% Qty.-wise and 199.85% value-wise within the valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation at the time of revalidation.

Case No. 52: Bharat Petroleum Corporation Ltd., Noida.
File No. 01/60/162/1647/AM11/EFGC(PRC)
PRC Meeting No: 03/AM11 dated: 29.7.2010
Subject: Revalidation of advance authorization no. 0510214665 dt. 09.01.2008.

The Committee discussed the reasons furnished by the firm and noted that the export obligation fulfilled in respect of aforesaid Advance authorization was 57.32% Qty.-wise and 136.07% value-wise within the valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation at the time of revalidation.

Case No. 53: Bharat Petroleum Corporation Ltd., Noida.
File No. 01/60/162/1646/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0510219053 dt. 07.04.2008.

The Committee discussed the reasons furnished by the firm and noted that the export obligation fulfilled in respect of aforesaid Advance authorization was 35.26% Qty.-wise and 105.68% value-wise within the valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation at the time of revalidation.

Case No. 54: M/s Siera Silk Mills Pvt. Ltd., Bangalore.
File No. 01/60/162/1661/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0710053714 dt. 08.10.2007.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, it was decided to reject the case as it does not merit consideration due to low exports made both quantity and value wise in the valid EOP.

Case No. 55: M/s Lucky Forms Pvt. Ltd., Mumbai.
File No. 01/60/162/1328/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0310399858 dt. 18.09.2006.

The Committee noted the request of the firm and decided to re-examine the case by obtaining a detailed report from RA and thereafter place before PRC.

Case No. 56: M/s Bombay Rayon Fashions Ltd., Mumbai.
File No. 01/60/162/1568/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Clubbing of 2 advance authorization no. 0310426252 dt. 11.04.2007 and 0310404956 dt. 19.10.2006.

The Committee considered the request of the firm and decided to club advance authorizations no. 0310426252 dt. 11.04.2007 & 0310404956 dt. 19.10.2006 for the purpose of regularization. A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and Public Notice No. 45 dated 14.01.2005 to take necessary action and make necessary endorsements at the time of revalidation. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 57: M/s GPT Steel Industries Ltd.,
File No. 01/60/162/1608/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0810058641 dt. 02.08.2006.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, it was decided to reject the case as it does not merit consideration due to low exports made both quantity and value wise in the valid EOP.

Case No. 58: M/s New Holland Fiat (India) Pvt. Ltd., Mumbai.
File No. 01/60/162/1617/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Revalidation and EOP extension of advance authorizations for the purpose of clubbing.

i. 0510175554 dt. 01.02.2006
ii. 0510135146 dt. 12.08.2004
iii. 0510147900 dt. 06.01.2005
iv. 0510162587 dt. 25.07.2005
v. 0510182121 dt. 15.05.2006
vi. 0510913848 dt. 07.11.2006
vii. 0510202869 dt. 24.04.2007

The Committee noted that the firm has filed 7 separate applications for clubbing of various advance authorizations but these advance authorizations are being repeated in these applications. Further advance authorization no. 0510135146 dt. 12.08.2004 is too delayed for clubbing since the firm applied after 4 years from the date of expiry of authorization. A total of 11 authorizations have been requested for clubbing as 2 distinct applications. PRC decided to club the following 6 advance authorizations for the purpose of regularization as under.

i. 0510175554 dt. 01.02.2006
ii. 0510147900 dt. 06.01.2005
iii. 0510162587 dt. 25.07.2005
iv. 0510182121 dt. 15.05.2006
v. 0510913848 dt. 07.11.2006
vi. 0510202869 dt. 24.04.2007

A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations. The other 4 authorizations are detailed in case no. 59.

Case No. 59: M/s New Holland Fiat (India) Pvt. Ltd., Mumbai.
File No. 01/60/162/1616/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Revalidation and EOP extension of advance authorizations for the purpose of clubbing.

i. 0510182345 dt. 17.05.2006
ii. 0510188832 dt. 18.08.2006
iii. 0510195763 dt. 06.12.2006
iv. 0510200878 dt. 13.03.2007

The Committee decided to club the following 4 advance authorizations for the purpose of regularization as under.

i. 0510182345 dt. 17.05.2006
ii. 0510188832 dt. 18.08.2006
iii. 0510195763 dt. 06.12.2006
iv. 0510200878 dt. 13.03.2007

A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No. 60: M/s Ravin Cables Ltd., Mumbai.
File No. 01/60/162/1599/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0310453851 dt. 13.12.2007.

The Committee considered the request of the firm and decided that specific cogent reasons seeking Policy Relaxation under Para 2.5 of the FTP may be provided by the firm for further examination by PRC.

Case No. 61: M/s Shilpa Medicare Ltd., Raichur.
File No. 01/60/162/1613/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0710046345 dt. 27.07.2006 clubbing with another advance authorization no. 0710053998 dt. 24.10.2007.

The Committee considered the request of the firm and decided to club advance authorizations no. 0710046345 dt. 27.07.2006 and 0710053998 dt. 24.10.2007 for the purpose of regularization. A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and to take necessary action and make necessary endorsements at the time of revalidation. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 62: M/s GHCL Ltd., Gujarat.
File No.
01/60/162/1667/AM11/EFGC(PRC)

PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 310431969 dt. 07.06.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance authorization was 97.26% Qty.-wise and 100% value-wise within the valid EO period. Therefore, the Committee decided to extend EOP against the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP, subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 63: M/s Delton Cables Ltd., New Delhi.
File No. 01/60/162/1655/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 0510185818 dt. 05.07.2006.

The Committee noted that the firm has made a request for revalidation of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 64: M/s Vivimed Labs Ltd., Hyderabad.
File No. 01/60/162/1606/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Clubbing of 2 advance authorization nos. 0910028523 dt. 06.12.2006 and 0910031668 dt. 28.09.2007.

The Committee considered the request of the firm and decided to club advance authorizations no. 0910028523 dt. 06.12.2006 and 0910031668 dt. 28.09.2007 for the purpose of regularization. A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 to take necessary action and make necessary endorsements at the time of revalidation. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF. RA to ensure that these are not authorizations under Policy Circular No.9 dated 30.06.2003.

Case No. 65: M/s Phillips Carbon Black Ltd., Kolkata.
File No. 01/60/162/1652/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject : Revalidation of advance authorization no. 0210086342 dt. 16.02.2006 for the purpose of clubbing. EOP extension of 5 advance authorization nos.

i. 0210086280 dt. 14.02.2006
ii. 0210096275 dt. 11.12.2006
iii. 0210096311 dt. 12.12.2006
iv. 0210096436 dt. 18.12.2006
v. 0210078716 dt. 31.05.2005 for the purpose of clubbing.

The Committee considered the request of the firm and decided to club 6 advance authorizations as mentioned above for the purpose of regularization. A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No. 66: M/s Vivimed Labs Ltd., Hyderabad.
File No. 01/60/162/1607/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Clubbing of 2 advance authorization nos. 0910013317 dt. 11.03.2003 and 0910027051 dt. 27.07.2006.

The Committee noted that the firm has made a request for clubbing of above mentioned advance authorizations after the period of expiry of more than 4 year from the date of expiry of EO period of authorizations. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 67: M/s Netafim Irrigation India Pvt. Ltd., Vadodara.
File No. 01/60/162/1667/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Revalidation of advance authorization no. 3410020969 dt. 03.03.2008.

The Committee considered the request of the firm and decided that specific cogent reasons seeking Policy Relaxation under Para 2.5 of the FTP 2009-14 may be provided by the firm for further consideration of PRC.

Case No. 68: M/s Hetero Drugs Ltd., Hyderabad.
File No. 01/60/162/1573/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Request for clubbing of 2 advance authorization no. 0910031879 dt. 24.10.2007 and 0910025436 dt. 27.02.2006.

The Committee considered the request of the firm and decided to club advance authorization No. 0910031879 dt. 24.10.2007 and 0910025436 dt. 27.02.2006 for the purpose of regularization. RA may revalidate advance authorization subject to payment of composition fee @1% of the unutilized Cif value of the authorization and also subject to verification of EO fulfillment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA should ensure that PC-9 conditions (if it is so) are fully met for each authorization and only PC-9 authorizations should be clubbed. It is further clarified that in authorizations where there is violation of the conditions of PC-9, that will not be considered for clubbing and they need to be considered in accordance with the provision of Policy Circular -18 dated 30.10.2007. Also in no circumstance, the total EOP (including extended period) should exceed 1 year (counted from date of 1st import) be considered for clubbing of Policy Circular No. 9 dated 30.06.2003.

Case No. 69: M/s Avik Pharmaceutical Ltd., Mumbai.
File No. 01/60/162/1658/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0310354496 dt. 31.10.2005.

The Committee noted that the firm has made a request for EOP extension of above mentioned advance authorizations after the period of expiry of more than 1½ year from the date of expiry of EO period of authorizations. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No. 70: M/s GPT Steel Industries Ltd., Mumbai.
File No. 01/60/162/1609/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: EOP extension of advance authorization no. 0810056210 dt. 09.05.2006.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, it was decided to reject the case as it does not merit consideration due to low exports made both quantity and value wise in the valid EOP.

Case No. 71: M/s India Fashion Ltd., Mumbai.
File No. 01/60/162/1369/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Policy Relaxation on Condition 14 of General note for Textile.

The Committee discussed the case in detail and noted that since exports have already taken place, no relaxation of General Note 14 of Textile SIONs was required to be granted by PRC under advance authorization scheme. Exporters are required to account for inputs even if export products of different SIONs are involved. Since exports of another item of SION J-175 have already been made within the stipulated EO period (to be confirmed by RA), RA to modify the export product list by including this export item and also take into account the utilisation of inputs as per SION J-175, for the purpose of redemption.

Case No. 72: M/s Century Pharmaceuticals Ltd., Vadodara.
File No. 01/60/162/1337/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Request for EOP extension of advance authorization no. 3410013853 dt. 15.07.2005 for the purpose of clubbing of advance authorization nos. 3410014412 dt. 23.09.2005, 3410018614 dt. 19.04.2007, 3410019219 dt. 17.07.2007 and 3410020643 dt. 18.01.2008.

The Committee considered the request of the firm and decided to club 5 advance authorizations as mentioned above for the purpose of regularization. A composition fee @1% of the unutilized cif value to be levied for revalidation of the required advance authorization for the purpose of clubbing. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No. 73: M/s Deeps Tools Pvt. Ltd., Ludhiana.

File No. 01/60/162/1621/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Revalidation of DEPB no. 3010056838 dt. 24.06.2010.

The Committee considered the request of the firm and decided to reject the request of revalidation of DEPB authorization as there was no delay either on the part of Regional Authority or at the Customs Authority.

Case No. 74: M/s Fourrts (India) Laboratories Pvt. Ltd., Chennai.
File No. 01/60/162/1571/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Clubbing of 3 advance authorization nos.
i. 0410091111 dt. 19.09.2007
ii. 0410089277 dt. 03.05.207
iii. 0410087265 dt. 01.02.2007

The Committee considered the request of the firm and decided to club advance authorizations nos. 0410091111 dt. 19.09.2007, 0410089277 dt. 03.05.2007 and 0410087265 dt. 01.02.2007 for the purpose of regularization. RA may revalidate advance authorization subject to payment of composition fee @1% of the unutilized Cif value of the authorization and also subject to verification of EO fulfillment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA should ensure that PC-9 conditions (if it is so) are fully met for each authorization and only PC-9 authorizations should be clubbed. It is further clarified that in authorizations where there is violation of the conditions of PC-9, that will not be considered for clubbing and they need to be considered in accordance with the provision of Policy Circular -18 dated 30.10.2007. Also in no circumstance, the total EOP (including extended period) should exceed 1 year (counted from date of 1^{st} import) be considered for clubbing of Policy Circular No. 9 dated 30.06.2003.

Case No. 75: M/s Ranbaxy Laboratories Ltd., New Delhi.
File No. 01/60/162/1636/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Request for EOP extension of advance authorization no. 0510090799 dt. 23.05.2003 and 0510149515 dt. 24.01.2005 for the purpose of clubbing with advance authorization nos.

i. 0510179440 dt. 24.03.2006
ii. 0510209543 dt. 26.09.2007
iii. 0510216565 dt. 18.02.2008
iv. 0510236806 dt. 19.02.2009

The Committee noted that the firm have made a request of advance authorization no. 0510090799 dt. 23.05.2003 for clubbing after the period of expiry of more than 4 years from the date of expiry of authorization. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

The Committee, however, considered the request of the firm for other Advance Authorization Nos. 0510149515 dt. 24.01.2005, 0510179440 dt. 24.03.2006, 0510209543 dt. 26.09.2007, 0510216565 dt. 18.02.2008 and 0510236806 dt. 19.02.2009 and decide to permit clubbing of these authorizations. Composition fee @1% of the unutilized cif value to be levid for revalidation of the required advance authorization for the purpose of clubbing. Extension in EO required for clubbing and regularization of authorization where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of the Public Notice No. 23 dated 4.12.2009 and take necessary action and make necessary endorsements at the time of revalidation. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization and not just on the unutilized CIF.

Case No. 76: M/s Shilchar Technologies Ltd., Vadodara.
File No. 01/60/162/1164/AM11/EFGC(PRC)
PRC Meeting No.12/AM11 dated: 26.11.2010

Subject: Condonation of procedural lapse of not preparing "Bill of exports" alongwith Invoices, ARE-1 etc. for the product supplied to SEEPZ and SEZ units against advance authorization nos. 3410018734 dt. 07.05.2007 and 3410021314 dt. 02.05.2008.

The Committee noted that there is no bill of export, the basic document to establish supply of goods. In the absence of this basic document itself, the Committee did not find it feasible to co-relate and establish that the supplies have actually been made by the firm and therefore rejected the request.

Case No. 77: M/s Taj Group of Hotels, the Indian Hotels Co. Ltd., New Delhi.
File No. 01/36/218/57/PC-V/EPCG-II
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Reduction of Annual average Export Obligation of 2008-09 and 2009-2010.

The Committee deliberated in detail the case and decided that the actual decline in the exports during 2008-09 and 2009-10 of the Indian Hotel Company Ltd., due to destruction of the Heritage Wing of the Taj Mahal Hotel, Mumbai may be reduced in absolute terms to re-compute the annual average for all EPCG authorizations obtained during 2008-09 and 2009-10. The Committee did not relax the specific export obligation for the EPCG authorization required to be fulfilled by the firm.

Case No. 78: M/s Grasim Industries Ltd., Mumbai.
File No. 01/53/8/363/AM09/G-24/IC
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Import of Aircraft.

The Committee considered the request and agreed to the request of M/s Grasim Industries Ltd., Mumbai for selling the aircraft to M/s Hindalco Industries Ltd. DGCA has given NOC for the same.

Case No. 79: M/s Ace Air Service Pvt. Ltd., Orissa
File No. 01/53/8/166/AM05/S-38/IC
PRC Meeting No.12/AM11 dated: 26.11.2010
Subject: Request for change of category from "Passenger to Private".

The Committee considered the request and agreed to the request for change of category of Aircraft from "passenger to private". DGCA has given NOC for the same.

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